

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated : 8th August, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 263 of 2012 & IA 423 of 2012

Punjab State Power Corporation Ltd. ... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

**Counsel for the Respondent (s): Mr. Sakesh Kumar for R.1
Mr. Tajender K. Joshi for R.2 & 3**

Appeal No. 202 of 2012 & IA 323 of 2012

Punjab State Power Corporation Ltd. ... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. AnandK. Ganesan

**Counsel for the Respondent (s): Mr. Sakesh Kumar for R.1
Mr. Gurmeet Singh
Mr. Pardeep Kumar
Mr. Shwetank Tripathi
Mr. Vivek Kohli for R.2**

Appeal No. 203 of 2012 & IA 327 of 2012

Punjab State Power Corporation Ltd. ... Appellant(s)

Versus

**Punjab State Electricity Regulatory
Commission & Anr.**

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Counsel for the Respondent (s): Mr. Sakesh Kumar for R.1

ORDER

We have heard the learned counsel for the Appellant. He is directed to file his Written Submissions on or before 23.08.2013 after serving copy on the other side. Thereafter, the learned counsel for the Respondent are at liberty to file their respective Written Submissions after serving copy on the other side.

Post the matters for the reply submissions of Respondents on **03.09.2013.**

**(Rakesh Nath)
Vinayagam)
Technical Member**

**(Justice M. Karpaga
Chairperson**

ts/vt